

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 565 of 2012

(Arising out of Order-in-Appeal No. 129/2012 dated 30.06.2012 passed by the Commissioner of Customs & Central Excise (Appeals), No. 1, Williams Road, Cantonment, Tiruchirappalli – 620 001)

Shri. S. Baskaran,
Proprietor, M/s. CAD Academy,
No. 4-II Floor, Nallaiya Complex,
70-Srinivasam Pillai Road,
Thanjavur – 613 001

Appellant

VERSUS

The Commissioner of Central Excise & Service Tax, **Respondent**
No. 1, Williams Road,
Cantonment,
Tiruchirappalli – 620 001

WITH

Service Tax Appeal No. 566 of 2012

(Arising out of Order-in-Appeal No. 129/2012 dated 30.06.2012 passed by the Commissioner of Customs & Central Excise (Appeals), No. 1, Williams Road, Cantonment, Tiruchirappalli – 620 001)

M/s. CAD Academy,
18, Hospital Road,
Nagapattinam, Viralimalai,
Tiruchirappalli – 621 316

Appellant

VERSUS

The Commissioner of Central Excise & Service Tax, **Respondent**
No. 1, Williams Road,
Cantonment,
Tiruchirappalli – 620 001

APPEARANCE:

Shri. M. Kannan, Advocate for the Appellant

Shri. M. Jagan Babu, Assistant Commissioner (A.R.) for the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING : 30.01.2020
DATE OF DECISION : 30.01.2020

FINAL ORDER No. 40358-40359 / 2020

PER BENCH :

The appellant's counsel represents that the appellants had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeals are withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeals are dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeals in case discharge certificates are not issued for the dispute pertaining to these appeals. Appeals dismissed as withdrawn.

(dictated and pronounced in court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(ANIL G. SHAKKARWAR)
Member (Technical)

Appeal No(s): ST/565/2012-DB
ST/566/2012-DB